



2026:AHC:15686

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 42102 of 2025

Arghya Adhikari

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Ajeet Sharma
Counsel for Opposite Party(s)	:	G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard Shri Anil Tiwari, learned Senior Counsel assisted by Shri Ajeet Sharma, learned counsel for the applicant, Shri S. K. Rai, learned AGA-I for the State and perused the record.

This bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 has been moved on behalf of accused-applicant, Arghya Adhikari, seeking enlargement on bail in Case Crime No. 0320 of 2025, under Sections 204, 205, 318, 319, 336 (2), 338, 339, 3 (5) of the Bharatiya Nyaya Sanhita, 2023, Section 66C, 66D of Information Technology Act and Section 3/4 of the Emblems and Names (EMB) Act, Police Station Phase-III Noida, District Gautam Budh Nagar.

Learned Senior Counsel for the applicant argued that the accused-applicant is innocent. She has been falsely implicated in this very case crime number and is languishing in jail since 10.8.2025. Learned Senior Counsel for the applicant submits that charge sheet in this case has been filed on 16.10.2025 and cognizance thereon has already been taken on 4.11.2025. Learned Senior Counsel submits that husband of the applicant Vibhash Chand Adhikari, who is main accused, has already been enlarged on bail by this Court on 11.12.2025 in Criminal Misc. Bail Application No. 36058 of 2025. She has two cases of criminal antecedent, which have sufficiently been explained and there is no likelihood of her fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.

Per contra learned A.G.A. has opposed the prayer for bail of the applicant, but could not dispute the aforesaid fact.

Considering all above facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and prima facie case, but without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is ***allowed***.

Let the accused-applicant, **Arghya Adhikari**, involved in above mentioned case crime number be released on bail, on her executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

1. The applicant will not tamper with the evidence.
2. The applicant will not indulge in any criminal activity.
3. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicant will appear regularly on each and every date fixed by the trial court, unless her personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel her bail.

(Ashutosh Srivastava,J.)

January 19, 2026
Ravi Prakash